

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **11.07.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Sundaram Bnp Paribas Home Finance Ltd
Vs
Mpl 2 Wheelers Pvt Ltd

MAIN PETITION NUMBER : IBA/780/2019
(IA/MA) APPLICATION NUMBERS
IA/2403(CHE)/2023; IA/2272(CHE)2023

ORDER

IA/2403(CHE)/2023

Present: Mr.Badrinarayanan, Ld. Counsel for Liquidator.

Fresh Form-H be filed along with the synopsis for consideration of the application.

List the application for hearing on **26.08.2024**.

IA/2272(CHE)2023

Present: Mr.Badrinarayanan, Ld. Counsel for Liquidator.
Mr. Vinodh, Ld. Counsel for Respondent.

Ld. Counsel for the Respondent, on instructions, submits that the Respondent has no objection, if the Liquidator distributes the schedule property to the Respondent under Regulation 38 of IBBI Regulations.

Perused the application. Respondent was the Financial Creditor. It had opted out of the liquidation process by exercising its rights under Section 52 of IBC, 2016.

Ld. Counsel for the Liquidator submits that since the aforesaid property was the only property in the liquidation estate of the Corporate Debtor, no SCC was formed.

Considering all these facts, we **allow** the application.

IA/2272(CHE)2023 is **disposed of**.

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[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)

MS

-sd-

[SANJIV JAIN]
MEMBER (JUDICIAL)